

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH: NEW DELHI
Company Appeal (AT) (Insolvency) No. 1471 of 2019**

In the matter of:

Fourth Dimension Solutions Ltd.

....Appellant

Vs.

Ricoh India Ltd. & Ors.

...Respondents

Present

For Appellant: Mr. MSV Shankar, Mr. Sidhartha Das & Mr. Gurcharan Singh, Advocates.

For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Ms. Pooja Mahajan, Ms. Mahima Singh, Mr. Avni Srivastava, Advocates

Mr. Abhinav Vasist, Sr. Advocate with Mr. Prateek Kumar, Mr. Rohit Ghosh & Ms. Raveena Rai, Advocates for Resolution Applicant.

With

Company Appeal (AT) (Insolvency) No. 100 of 2020

In the matter of:

Connect Residuary Pvt. Ltd.

....Appellant

Vs.

Krishna Chamadia & Ors.

...Respondents

Present

For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Shivkrit Rai & Mr. T.N. Durga Prasad, Advocates.

For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Ms. Pooja Mahajan, Ms. Mahima Singh, Mr. Avni Srivastava, Advocates

Mr. Abhinav Vasist, Sr. Advocate with Mr. Prateek Kumar, Mr. Rohit Ghosh & Ms. Raveena Rai, Advocates for Resolution Applicant.

WithCompany Appeal (AT) (Insolvency) No. 101 of 2020In the matter of:**Connect Residuary Pvt. Ltd.****....Appellant****Vs.****Krishna Chamadia & Ors.****...Respondents**Present

For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Shivkrit Rai, Mr. Nazish Alam & Mr. T.N. Durga Prasad, Advocates.

For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Ms. Pooja Mahajan, Ms. Mahima Singh, Mr. Avni Srivastava, Advocates

Mr. Abhinav Vasist, Sr. Advocate with Mr. Prateek Kumar, Mr. Rohit Ghosh & Ms. Raveena Rai, Advocates for Resolution Applicant.

WithCompany Appeal (AT) (Insolvency) No. 109 of 2020In the matter of:**Sales Tax Department
State of Maharashtra****....Appellant****Vs.****Ricoh India Ltd. & Ors.****...Respondents**Present

For Appellant: Mr. Rahul Chitnis and Mr. Aaditya Pandey, Advocates

For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Ms. Pooja Mahajan, Ms. Mahima Singh, Mr. Avni Srivastava, Advocates

Mr. Abhinav Vasist, Sr. Advocate with Mr. Prateek Kumar, Mr. Rohit Ghosh & Ms. Raveena Rai, Advocates for Resolution Applicant.

With**Company Appeal (AT) (Insolvency) No. 248 of 2020****In the matter of:****State Tax Officer****....Appellant****Vs.****Ricoh India Ltd. & Ors.****...Respondents****Present****For Appellant: Mr. Aniruddha P. Mayee, Mr. Maulik Nanavati and Manvi Damle, Advocates.****For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Ms. Pooja Mahajan, Ms. Mahima Singh, Mr. Avni Srivastava, Advocates****Mr. Abhinav Vasist, Sr. Advocate with Mr. Prateek Kumar, Mr. Rohit Ghosh & Ms. Raveena Rai, Advocates for Resolution Applicant.****ORDER**

16.03.2021: Learned Counsel Shri Guru Charan Singh in Appeal No. 1471 of 2019 submits that earlier he was representing Resolution Professional. Now, the Appellant –Fourth Dimension Solutions Ltd is represented by Mr. MSV Shankar. Mr. Guru Charan Singh, therefore, is discharged in this case.

Parties are directed to file/exchange their respective short Written Submissions along with relevant citations and also to file copy of the judgement passed by the Hon'ble Supreme Court within two weeks.

Learned Counsel for the parties seek and are permitted to file additional documents which are already on record before the Adjudicating Authority and Hon'ble Supreme Court within a week.

Let these matters be fixed 'for Hearing' on **9th April, 2021** and **12th April, 2021** on top of the list.

[Justice Jarat Kumar Jain.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Akc/BM